विश्वविद्यालय अनुदान आयोग
अधिसूचना
ई दिसंबर, 13 फरवरी, 2012
विश्वविद्यालय अनुदान आयोग (विश्वविद्यालयों द्वारा महाविद्यालयों की संयोजना) (प्रामाण्य संस्थों) विनियम, 2012
फा. सं. 1-7/2007 (सी.पी.पी.-1/सी.)—विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 के अनुसार 26, उप अनुच्छेद (1) अनुच्छेद का पालन 2 (एफ) एवं (जी) के द्वारा प्राप्त अधिकारों के अनुसार हेतु विश्वविद्यालय अनुदान आयोग (विश्वविद्यालयों द्वारा महाविद्यालयों की संयोजना) विनियम, 2009 को संशोधित करते हुए नियम विनिर्देशन का सूचना आयोग द्वारा किया जा रहा है:

1. संस्थान शैक्षिक, अनुदानों एवं प्राधिकृत:

1.1 यह विनियम, विश्वविद्यालय अनुदान आयोग (विश्वविद्यालयों द्वारा महाविद्यालयों की संयोजना) (प्रामाण्य संस्थों) विनियम, 2012 के नाम से जाना जाएगा।

1.2 ये विनियम, भारत के राज्यों में प्राधिकृत होने की तिथि तक प्रभाव से लागू करने जा रहे हैं।

2. परिवर्तनासार : इन विनियमों में:

2.1 परिवर्तन व्यवस्थापित 4 के पराधिकृत निम्न धारा को संशोधित किया गया है:

"2.5 'अनुदान सहायता प्राप्त महाविद्यालय' से तलावर 'एक ऐसे महाविद्यालय से है' जो कि अपने कर्मचारियों के वेतन सम्पूर्ण के लिए संकर के अनुसार प्राप्त कर रहा है।" विनियमत: वर्तमान धाराओं की संख्या 2.5, 2.6 एवं 2.7 को ब्रम्ह: इस परिवर्तन के अंतर्गत 2.6, 2.7 एवं 2.8 के रूप में समझा जाएगा।

2. प्रशासन अनुदान आयोग (विश्वविद्यालयों द्वारा महाविद्यालयों की संयोजना) विनियम, 2009 की वर्तमान मार्ग 3.1 के स्थान पर निम्नलिखित धारा को प्रस्तावित किया गया है:

"3.1 संस्करण का इस्तेमाल प्रस्तावित महाविद्यालय, विश्वविद्यालय द्वारा निरीक्षण किए जाने के समय निम्न अधिकारों को पूरा करेगा अथवा सार्वजनिक/विश्वविद्यालय निरीक्षण द्वारा ऐसी अधिकारों का पूरा करेगा जो संचालन तकनीकी/न्यायाधार मार्गों के लिए निर्देशित की गई हों।"

2.2 विश्वविद्यालय अनुदान आयोग (विश्वविद्यालयों द्वारा महाविद्यालयों की संयोजना) विनियम, 2009 की स्थान पर निम्नलिखित धारा को प्रस्तावित किया गया है:

"3.1.1 यदि पहले किसी पहले अनुपात में संस्थान है तथा उसका विस्तार 1.5 एकड़ से न्यून नहीं है, यदि वह महाविद्यालयों में स्थित है तथा इसका विस्तार 2 एकड़ हो अथवा यदि वह अन्य नगरों में स्थित है तो इसका विस्तार
UNIVERSITY GRANTS COMMISSION

NOTIFICATION

New Delhi, the 13th February, 2012


F. No. 1-7/2007 (CPR-I/1C)—In exercise of the powers conferred by clauses 2(f) and (g) of the Sub-section (1) of Section 26 of the University Grants Commission Act, 1956 the UGC hereby makes the following Regulations to amend the UGC Affiliation of Colleges by Universities Regulations, 2009, namely :—

1. In Sub-section (1) of Section 26 of the University Grants Commission Act, 1956, paragraph 3.1.9 shall be substituted for the following—

   "3.1.9 "GRANT, RENEWAL, CANCELLATION AND SUSPENSION OF AFFILIATION"

2. In paragraph 3.1.9 of the said Regulations, the following shall be inserted before the existing text—

   "3.1.9.1 "PERIOD OF AFFILIATION"

3. In paragraph 3.1.9.1 of the said Regulations, the following shall be inserted before the existing text—

   "3.1.9.1.1 "HISTORY OF AFFILIATION"

4. In paragraph 3.1.9.1.1 of the said Regulations, the following shall be inserted before the existing text—

   "3.1.9.1.1.1 "PREVIOUS AFFILIATION"

5. In paragraph 3.1.9.1.1.1 of the said Regulations, the following shall be inserted before the existing text—

   "3.1.9.1.1.1.1 "ANNUAL AFFILIATION"
1. Short Title, Application and Commencement:

1.1 These Regulations may be called University Grants Commission [Affiliation of Colleges by Universities] (1st Amendments) Regulations, 2012.

1.2 They shall come into force with immediate effect from the date of publication in the Gazette of India.

2. Definitions: In these Regulations:

1. After clause 2.4 in the definition the following clause shall be inserted.

“2.5 "grant-in-aid college" means a college receiving grants from the Government for payment of salary of its employees;”

Consequently the Nos. of existing clauses No. 2.5, 2.6 and 2.7 shall be read as 2.6, 2.7, 2.8 respectively in the definition.

2. In place of existing clause 2.6 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“2.7 "Statutory/Regulatory body" means a body so constituted by a Central/State Government Act for setting and maintaining standards in the relevant areas of higher education.

3. Eligibility Criteria for Temporary Affiliation:

1. In place of existing clause 3.1 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“3.1 The proposed college seeking affiliation, at the time of inspection by the university, shall satisfy the following requirements, or the requirements in respect of any of them prescribed by the Statutory/Regulatory body concerned in the case of technical/professional courses only.”

2. In place of existing clause 3.1.1 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“3.1.1 Undisputed ownership and possession of land free from any or all encumbrances measuring not less than 1.5 acres if it is located in mega cities, 2 acres if it is located in metropolitan cities and 5 acres if it is located in other cities:

Provided that this sub-clause shall not apply to colleges already affiliated to the Universities in India:

Provided further that the lesser land requirement in mega cities shall not compromise extracurricular/extra-mural curricular activities of the college:

Provided also that the requirement of 5 acres in hilly areas could be contiguous or up to three places which are not separated by more than 2 kilometers.”

3. In place of existing clause 3.1.3 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“3.1.3 academic building sufficient to accommodate the faculties, lecturer/seminar rooms, library and laboratories with a minimum of 15 sq. ft. per student in lecture/seminar room/library and 20 sq. ft. per student in each of the laboratories:

Provided that this sub-clause shall not apply to colleges already affiliated to the Universities in India.”

4. In place of existing clause 3.1.5 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“3.1.5 adequate civic facilities for essential like water, electricity, ventilation, toilets, sewerage, etc. in conformity with the norms laid down by the Central/State PWD.”

5. After clause 3.1.5 the following clause shall be inserted.

“3.1.6 adequate measures for safety, security, pollution control, etc.”

Consequently the Nos. of existing clauses No. 3.1.6, 3.1.7, 3.1.8 and 3.1.9 shall be read as 3.1.7, 3.1.8, 3.1.9 and 3.1.10 respectively in the definition.

4. Procedure for Granting Temporary Affiliation:

1. In place of existing clause 4.9 of the UGC [Affiliation of Colleges by Universities] Regulations, 2009 the following clause shall be substituted.

“4.9 The Syndicate/Executive Council of the University shall be the ultimate authority to decide granting, or not granting, affiliation.”

5. Eligibility Criteria for Permanent Affiliation:

1. After clause 5.4 the following clause shall be inserted.

“5.5 The College shall be accredited by NAAC or any other statutory accreditation agency by State/Central Government.”

9. Penalties on the Universities granting affiliation to sub-standard colleges or failure of Universities/Colleges to comply with the Regulations of Commission:

1. In place of existing clause 9.2 of the UGC [Affiliation of Colleges by Universities]
Regulations, 2009 the following clause shall be substituted.

"9.2 If any college included under Section 2(f) and receiving UGC Grants under Section 12(B) is found guilty of violation of the Regulations, the Commission may take such action as it may deem fit, including that of withholding the grant to the college and/or delisting the said college from the list of colleges maintained by the Commission under Sections 2(f) and/or 12(B) of the UGC Act."

N. ADIL KAZMI, Secy.
[ADVT. III/4/113/11-Exty.]